

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 982/GT/2025

Subject : Petition for truing up of tariff for the period 2019-24 of Vindhyachal Super Thermal Power Station Stage-III (1000 MW).

Petition No. 1017/GT/2025

Subject : Petition for approval of tariff for the period 2024-29 of Vindhyachal Super Thermal Power Station Stage-III (1000 MW).

Petitioner : NTPC Limited

Respondent(s) : MPPMCL and 5 others

Date of hearing : **27.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Ashutosh K. Srivastava, Advocate, NTPC
Shri Aashwyn Singh, Advocate, NTPC
Shri R Jatin Katiyar, Advocate, NTPC
Shri Varun K Chopra, Advocate, MPPMCL
Shri Anup Jain, Advocate, MSEDCL
Ms. Nishtha Goel, Advocate, MSEDCL
Shri Shashwat Dubey, Advocate, MSEDCL
Ms. Ashwini Rajan, Advocate, MSEDCL
Shri Akhil Hasija, Advocate, CSPDCL
Ms. Mahima Singh Kanwar, Advocate, CSPDCL

Record of Proceedings

The matters were called out for hearing in virtual mode.

2. During the hearing, the learned counsel for the Petitioner sought time to file additional information sought by the Commission vide Technical Validation (TV) letter dated 8.6.2026.

3. The learned Counsels for the Respondents, MPPMCL and CSPDCL, sought time to file a reply.

4. The Commission, after hearing the parties, directed the Petitioner to furnish the following additional information, after serving a copy on the Respondents, on or before **21.9.2026**:



Petition No. 982/GT/2025

Additional Capital Expenditure (ACE):

- a. The Petitioner has claimed multiple ACE items under more than one Regulation. Submit one relevant Regulation for each ACE item under the provisions of the 2019 Tariff Regulations along with the technical justification and documentary evidence;
- b. Provide corresponding decapitalisation at Form-I mapped and linked with each ACE item claimed under Regulations 25(2)(a), 25(2)(b) and 25(2)(c) of the 2019 Tariff Regulations at Form-9 of the respective years;
- c. The Petitioner has claimed ACE item "UP-GRADATION OF MMIPIS & DPU4E TO DPU-MR St #3" in 2022-23 under Regulation 25(2)(c) and submitted Annexure-2 mentioning that the enclosed Annexure is regarding the obsolescence comment received from ABB. However, the said Annexure shows the obsolescence comment from BHEL. The Petitioner is to provide clarification along with the correct obsolescence certificate;
- d. As per the direction passed by the Commission vide order dated 20.1.2023 in Petition No. 402/GT/2020, furnish the copy of the Ministry of Power, GOI letter dated 23.10.2019 along with reports of external agencies, if any, for the Integrated Security System.

Operation & Maintenance Expenses:

Capital Spares:

- e. The Petitioner has submitted capital spares for all the stages of the generating station and has claimed the pro-rated capital spares for VSTPS Stage-III. The instant petition is for truing -up of the 2019-24 period, and this methodology of pro-rating the capital spares of all stages of the generating station does not provide the actual capital spares. Accordingly, the Petitioner is required to provide stage-wise details of capital spares actually consumed/ utilised.

Water Charges:

- f. The water charges claimed by the Petitioner at revised Form-3A do not match with the revised Form-19 submitted by the Petitioner vide affidavit dated 14.7.2026. Accordingly, the Petitioner is required to provide clarification for the same and revised relevant tariff forms in Excel and PDF format.

Ash Transportation Charges:

- g. The sum total of ash transportation charges for all stages of the generating station as per Form-3B in 2022-23 is Rs. 18679.04 lakh. However, the total amount for the same year as per Annexure-P5 (Details of Ash Transportation Expenditure) is Rs. 18824.01 lakh. Similarly, for 2023-24, the claimed ash transportation charges as per Form-3B are Rs. 21965.63 lakh and as per Annexure-P5 are Rs. 22176.32 lakh. The Petitioner is to provide clarification for the same;
- h. Provide scheduled generation separately for all the stages of the generating station for the 2019-24 period.

Form-15:



- i. There is a mismatch between the Excel and PDF versions of Form-15 submitted by the Petitioner. In particular, the Weighted Average GCV of coal/ lignite claimed for December 2018 is 3829 kCal/kg in the Excel version, whereas the same is indicated as 3794 kCal/kg in the PDF version. Further, for the year 2019, while the PDF version provides separate details of domestic coal supplied through MGR and Railways, the Excel version contains merged details. The Petitioner has also furnished a single GCV for domestic coal supplied through MGR and Railways. Accordingly, the Petitioner is directed to furnish separate GCV details for the domestic coal supplied through MGR and Railways and submit the revised Form-15, duly auditor-certified with UDIN, both in PDF and Excel formats.

Petition No. 1017/GT/2025

Additional Capital Expenditure (ACE):

- j. The Petitioner has claimed ACE of Rs. 5,187.00 lakh for 2027-28 in Form-9A and Form-1(I), whereas an amount of Rs. 4,017.00 lakh has been claimed in Form-9 for the same year. The Petitioner is directed to furnish clarification and reconciliation for the variation and submit the revised relevant tariff forms;
- k. In respect of the ACE items claimed under Regulations 25(2)(a), (b) and (c) of the 2024 Tariff Regulations, the Petitioner is directed to furnish the details of the corresponding decapitalisation.

Additional O&M Expenses:

Ash Transportation Expenses:

- l. The Petitioner in RoP reply at para 36 has submitted that the total actual ash transportation expenses for FY 2024-25 are Rs. 44242.96 lakh, which have been apportioned between the stages in proportion to the scheduled generation. However, in Form-3A, the Petitioner has submitted that the total actual ash transportation expenses for 2024-25 is bifurcated between stages in proportion of the installed capacity of the stages. The Petitioner to provide clarification regarding the same.

Form-15:

- m. The Petitioner to provide all the details of Coal /Lignite as supplied or projected to be supplied through Rail and MGR on a separate basis for 2023-24 certified by the auditor.

5. The Respondents are permitted to file their replies on or before **5.10.2026**, after serving a copy on the Petitioner, who may file its rejoinder, if any, on or before **15.10.2026**. The parties shall complete the pleadings within the due dates.

6. The Petition shall be listed for hearing on **27.10.2026**.

By order of the Commission

**Sd/-
(T. D. Pant)
Joint Chief (Law)**

